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Title: The Minister of State in the Ministry of Home Affairs laid a statement regarding status of implementation of the recommendations contained in the 150th Report of the Standing Committee on Home Affairs on the Action Taken by the Government on the recommendations/observations contained in the 144th Report of the Committee on Demands for Grants (2010-11), pertaining to the Ministry of Home Affairs.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): I beg to lay the statement on the above subject in pursuance to rule 389 of the Rules of Procedure and Conduct of Business of Lok Sabha issued by the Hon'ble Speaker, Lok Sabha vide Lok Sabha Bulletin Part-II dated September 1, 2004.

The meeting of the Department-related Parliamentary Standing Committee on Home Affairs was held on 15th April, 2011, to review the Action Taken Replies furnished by the Ministry of Home Affairs on the 144th Report of the Department-related Parliamentary Standing Committee on the Demands for Grants for 2010-11 of the Ministry of Home Affairs. Thereafter, the Committee submitted its 150th Report which contained further observations/recommendations on the 144th Report, on 2nd June, 2011.

The Committee in its 150th Report made as many as twenty-six (26) recommendations (Paragraph No. 3.1.3; 3.2.5; 3.3.6; 3.4.7; 3.5.11; 3.5.14; 3.6.4; 3.7.3; 3.7.6; 3.8.7; 3.9.6; 3.9.25; 3.9.31; 3.9.44; 3.10.10; 3.11.3; 3.11.6; 3.11.9; 4.1.1 [3.1.14 *ibid*]; 4.2.6 [3.12.4 *ibid*]; 4.3.3 [4.10.3 *ibid*]; 4.4.3 [5.1.6 *ibid*]; 4.4.4 [5.2.6 *ibid*]; 4.5.3 [5.5.1 (i), (ii), (iii) *ibid*]; 4.5.6 [5.5.1 (xxii) *ibid*]; and 4.5.9 [5.5.1 (xxvii) *ibid*] in respect of which the Ministry of Home Affairs was required to take action. The ATRs have been sent to Rajya Sabha Secretariat by MHA.

The Ministry has accepted 23 recommendations fully or with slight modifications and did not accept 3 recommendations out of the 26 contained in the Report. In respect of some recommendations, the Ministry is taking necessary action for the implementation of the same in consultation with various agencies. It may be mentioned that action to be taken by the Ministry in respect of a number of recommendations are of continuing nature and necessary action has since been taken or is being taken accordingly.

A detailed Statement showing the action taken / being taken with reference to the recommendations contained in various paragraphs of the 150th Report of the Committee is given in the Annexure which is laid on the Table.
